

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**COURT NO. IV, NEW DELHI**

**Item No. 129  
(IB)-613(ND)/2019**

**Under Section: 7 of IBC.**

**In the matter of:**

State Bank of India

.....**Applicant**

Vs.

Shri Lal Mahal Ltd

.....**Respondent**

**Order delivered on 08.07.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI PRADEEP R. SETHI  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Ankur Mittal, Adv.

Mr. Abhay Gupta, Adv.

For the Respondent : Mr. Rahul Gupta, Adv.

**ORDER**

Learned counsel for the applicant submits that as the order dated 10.06.2019 the cost of Rs. 25,000/- was to be paid within three days failing which reply was not be taken on record. Learned counsel further states that cheque of Rs. 25,000/- was sent on 12.06.2019 but the same was not enleashed & returned for the reasons "funds insufficient" the copy of letter and memo and the cheque are produced. Learned counsel for the Corporate Debtor states that they

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had sufficient funds but when they came to know about the return of the cheque they took steps to pay the cost by Demand Draft of 05.07.2019. The learned counsel for the Corporate Debtor undertakes to file an affidavit with respect to return of the cheque and sufficient balance in the account of Corporate Debtor on that day. In the meantime, rejoinder be filed within one week, with copy in advance to the other side. Fix it for hearing on 23.07.2019.

Sd/-

**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

Mukesh